

ITEM NO.21

COURT NO.7

SECTION IV-B

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (C) No. 31614/2012

(Arising out of impugned final judgment and order dated 18-01-2011 in CWP No. 19301/2006 passed by the High Court Of Punjab & Haryana At Chandigarh)

JEET RAM

Petitioner(s)

VERSUS

UNION OF INDIA AND ORS.

Respondent(s)

(With appln. for condonation of delay)

Date :12-12-2017 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE

HON'BLE MR. JUSTICE L. NAGESWARA RAO

For Petitioner(s) Dr. Krishan Singh Chauhan, AOR  
Mr. Ajit Kuamr Ekka, Adv.  
Mr. Chand Kiran, Adv.  
Mr. R.S.M. Kalky, Adv.  
Mr. Murari Lal, Adv.

For Respondent(s) Mr. A.K. Sanghi, Sr. Adv.  
Ms. Alka Agarwal, Adv.  
Mr. S.K. Singhania, Adv.  
Mr. Mukesh Kumar Maroria, AOR  
Mr. B.V. Balaram Das, AOR

UPON hearing the counsel the Court made the following  
O R D E R

Delay condoned.

Having heard the matter at length, we are of the view that the matter should be disposed of by directing the respondents to take into account the fact that the petitioner has worked for a period of about 17 years in the upgraded post for the purpose

of computation of pension in accordance with law.  
Order accordingly.

Accordingly, the special leave petition is  
disposed of with the afore-mentioned direction.

We leave the larger question of law open.

It is needless to mention that this order  
shall not be treated as a precedent in any other  
case.

[ Charanjeet Kaur ]  
A.R.-cum-P.S.

[ Indu Kumari Pokhriyal ]  
Asstt. Registrar